

be allowed to controvert them if necessary.

Shri Indrajit Gupta: I want to make a brief submission, for whatever it is worth; I think it is necessary. I reached the spot within 24 hours of this very deplorable incident. I can assure Shri Kapur Singh that this incident is deplorable. But I only want to say that it was not due to the fact that, or rather, it did not take place because anybody belonged to a particular community. I can assure you, Sir, it is a deplorable thing. Over 100 people have been arrested, perhaps many of them rightly so. I do not know, but it was due to a domestic quarrel over the ownership of a goat. That was how it began.

Shri Buta Singh: On a point of order, Sir.

Mr. Speaker: There is no point of order.

Shri Kapur Singh: Mr. Kachhavaia had just remarked that Sikhs are in the habit of stealing goats. I want to know.... (Interruptions).

Shri U. M. Trivedi (Mandsaur): All that he said is perhaps Sardarji wanted a bakra. That was the only thing he said. No question of Sikhs; nothing has been mentioned. This is too much for Sardar Kapur Singh to say.

Shri Kapur Singh: Let him controvert it. (Interruptions).

श्री हुकम चन्द कच्छवायः प्रध्यक्ष महोदय,
मैंने ऐसा कुछ भी नहीं कहा।

11.16 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy each of the following Notifications:

- (1) G.S.R. 1166 dated the 14th August, 1965, extending the Employees' Provident Funds

Act, 1952, to magnesite mines. [Placed in Library. See No. LT-4905/65].

- (2) The Employees' Provident Funds (Eleventh Amendment) Scheme, 1965, published in Notification No. G.S.R. 1241 dated the 28th August, 1965, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 [Placed in Library. See No. LT-4906/65].

11.16½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS

FOURTEENTH REPORT

Shri Khadilkar (Khed): I beg to present the Fourteenth report of the Committee on Absence of Members from the Sittings of the House.

11.16¾ hrs.

PATENTS BILL*

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh): I beg to move for leave to introduce a Bill to amend and consolidate the law relating to patents.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend and consolidate the law relating to patents."

The motion was adopted.

Shri T. N. Singh: I introduce the Bill.

Mr. Speaker: Perhaps hon. members might be interested to know when the Prime Minister is going to make that statement which he promised yesterday. It would be made at 3.45 P.M.

Shri S. M. Banerjee (Kanpur): Will the Defence Minister also make a statement?

*Published in the Gazette of India Extraordinary, Part II section 2, dated the 21st March, 1965.